

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:372

ANSWERED ON:06.09.2012

INTEGRATED SECURITY SYSTEM

Deo Shri Kalikesh Narayan Singh; Karunakaran Shri P.

Will the Minister of RAILWAYS be pleased to state:

(a) the salient features of the Integrated Security System indicating its effectiveness since its introduction;

(b) whether suggestions have been received from various quarters for amending/review mechanism for the passengers related crimes as the present system suffers from deficiencies on account of jurisdiction constraint of crime occurrence; and

(c) if so, the details thereof?

Answer

MINISTER OF RAILWAYS (SHRI MUKUL ROY)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 372 BY SHRI KALIKESH N. SINGH DEO AND SHRI P.KARUNAKARAN TO BE ANSWERED IN LOK SABHA ON 06.09.2012 REGARDING INTEGRATED SECURITY SYSTEM.

(a) Based on the report of a seven member Committee nominated by the Ministry of Railways and further deliberations, an Integrated Security System has been approved to strengthen surveillance mechanism over 202 sensitive stations of the country. The Integrated Security System comprises of following broad areas :

(i) Internet Protocol based Close Circuit Television (CCTV) surveillance system with video analytics and recording facility.

(ii) Access control

(iii) Personal and baggage screening system

(iv) Bomb Detection and Disposal System

Implementation of the Integrated Security System is under process over zonal railways.

The System has been envisaged to have a multiple checking, starting from entry to the station premises and continuing till the boarding of the train by passengers. Area to be covered under the above System include entry/exit points, circulating area, concourse, platforms, parcel area, foot over bridge, washing line, vehicle entry point etc.

Automatic vehicle scanners are being provided at entry gates from where vehicles enter into the station premises. For baggage screening, X-ray baggage scanner is being provided. For explosive detection, provision of explosive vapour detector and sniffer dogs is being made at nominated railway stations.

The System is being implemented at an approved cost of 353 crores for which budgetary allocation has been provided in Works Programme.

Contract for implementation of the system over 74 railway stations falling over South Western Railway, North Western Railway, Northeast Frontier Railway, South Central Railway, Southern Railway, Central Railway, Northern Railway and Metro Railway, Kolkata has already been awarded and work is under progress. Matter is under tendering process over remaining zonal railways.

(b) & (c) : At present, a three tier security system is prevailing over Indian Railways :

(i) District Police: Security of tracks, bridges and tunnels.

(ii) Government Railway Police (GRP): GRPs are a wing of the State Police exclusively for prevention and detection of crime and maintenance of law and order in station premises/circulating areas and trains. 50% of the cost of Government Railway Police is borne by the Railways and the balance is paid by the State Governments concerned.

(iii) Railway Protection Force (RPF): Railway Protection Force functions under the Ministry of Railways. The Force has been entrusted with the responsibility of protection and security of Railway Property, passenger area and passengers and for matters connected therewith.

By an amendment in the RPF Act in the year 2003, role and responsibility of RPF was extended to cover the security of passengers. However, no legal power has yet been given to RPF to deal with passenger related offences. There are also problems of jurisdiction among GRPs of various States in cases of offences committed in long distance trains. Standing Committee on Railways also recommended in its report to empower RPF to deal with passenger offences. Accordingly, the then Hon'ble Minister for Railways announced in the Parliament to bring a comprehensive Bill for providing passenger security.

Accordingly, to empower the RPF to ensure effective security to passengers in passenger area, comments of States have been solicited on a proposal to amend the RPF Act, 1957. Comments have so far been received from 12 States. The issue is being pursued with the State Governments.